

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:10
ANSWERED ON:09.11.2010
VIOLENCE IN JAMMU AND KASHMIR
Namdhari Shri Inder Singh;Saroj Smt. Sushila

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of the outbreak of violent incidents in the State of Jammu and Kashmir;
- (b) if so, the details thereof;
- (c) the number of civilians, security personnel killed and injured, compensation paid to the affected persons and steps taken to identify and neutralise the elements responsible for fermenting such violence in the State including hostile foreign intelligence agencies;
- (d) whether the Union Government has taken steps to restore normalcy in the State including facilitating the visit of an all party delegation to the State and appointment of interlocutors; and
- (e) if so, the details thereof alongwith the outcome thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): A statement is laid on the table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA QUESTION NO.10 FOR 09.11.2010

(a) to (c): Yes Madam. The law & order situation in the State of Jammu and Kashmir was near normal till May, 2010. However, beginning June 11, 2010, the situation took a serious turn and a cycle of violence engulfed the Valley threatening law & order and public peace. As per the report of State Government, there have been 2213 incidents of stone pelting during the period from June to 29th October, 2010. The number of civilians and security personnel killed and injured are:

Category	Killed	Injured
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Civilians	101	832
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J&K Police	1	2938
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CPMF	Nil	1552
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As on 02/10/2010, the State Government has sanctioned ex-gratia relief of Rs. 5 Lakh to the Next-of-Kin of 102 persons killed in the civil disturbances since June 11, 2010. The State Government have arrested 2266 individuals. Among the arrested, 81 persons responsible for fomenting and leading the agitation have been booked under Public Safety Act. As regards neutralizing hostile foreign intelligence agencies, there is no report of the State Government relating to arrest of foreign intelligence persons. However, infiltration attempts from across the border are being neutralized effectively.

(d) & (e): Law & Order is a State subject. Central Government have supported the Government of J&K by deployment of additional Central Para-Military Forces to tackle law & order situation from time to time. The Central and State Governments made several appeals for dialogue and peace to resolve the situation. The seriousness of the situation leading to an unending cycle of violence was reported to the Parliament and a statement was made by the Home Minister on 04.08.2010. Further, the Prime Minister, as a sequel to the resolution of the All Party Meeting convened by the Chief Minister of the State, met the All Party Delegation from the State on

10.08.2010 and appealed for peace, dialogue and reconciliation. The Prime Minister also convened an All Party Meeting on J&K on 15th September, 2010 and sought the guidance of various political parties represented in Parliament on the complex issues facing the State. In the light of the decision taken at the meeting, an All Parties Delegation visited J&K on 21st & 22nd September, 2010 and met all sections of the people. On the basis of the inputs received from the All Parties Delegation and the State Government, the Government approved an 8 point programme which included the appointment of a group of Interlocutors to begin the process of a sustained and uninterrupted dialogue with all sections of the people of Jammu and Kashmir. The details of the 8 Point Plan approved by the Central Government is annexed.

The Interlocutors visited J&K from 23rd to 26th October, 2010 and have met a cross section of the people in the State.